

AO

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

C.P.No.204/98
in O.A.No.2014/1993

New Delhi, this the 11th day of February, 1999

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN
HON'BLE MR.N.SAHU, MEMBER(A)

Shri Chetan Prakash, S/o Shri Raghu Nath Ray, Retd. Coaching Superintendent, North Eastern Railway, Izatnagar, R/O 56-D, New Lajpat Nagar, New Delhi.

- PETITIONER

(By Advocate: Sh.B.S.Mainee, through proxy counsel Sh.B.L. Madhok.)

Versus

Union of India through :

1. Shri Som Nath Pandey, General Manager, North Eastern Railway, Gorakhpur.

2. Shri S.K.Chopra, Divisional Railway Manager, North Eastern Railway, Izatnagar (Bareilly)

- RESPONDENTS

(By Advocate: Shri P.S.Mahendru)

O R D E R (ORAL)

BY AGARWAL, J.-

The counsel for the respondents states that compliance to the directions made in O.A.2014/93 has been made. Accordingly, a photocopy of the receipt obtained from the petitioner against the cheque for a sum of Rs.38,427/- has been filed today, a copy of which also supplied to the counsel for the petitioner.

2. The receipt may be kept on record.

3. In view of the aforesaid submissions, we are of the view that this CP has become infructuous. Accordingly, it is hereby dismissed. Rule nisi, if any, shall stand discharged.

Jm

(K.M. AGARWAL)
CHAIRMAN

Pranashu
(N. SAHU)
MEMBER(A)